

ITEM NO.1502

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12891/2022

(Arising out of impugned final judgment and order dated 09-05-2022 in SAD No. 150/2022 passed by the High Court Of Judicature At Allahabad)

SUB INSPECTOR SANJAY KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

([HEARD BY : HON. PAMIDIGHANTAM SRI NARASIMHA AND HON. SANDEEP MEHTA, JJ.])

Date : 27-09-2024 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.

For Respondent(s) Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

Hon'ble Mr. Justice Sandeep Mehta pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Pamidighantam Sri Narasimha and His Lordship.

Leave granted.

The appeal is dismissed in terms of the signed non-reportable judgment.

Pending application(s), if any, stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed Non-Reportable Judgment is placed on the file.)